

(b) if so, the findings thereof; and

(c) if not, whether Government propose to make such a study which will help in curbing such activities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) The National Institute of Public Finance & Policy, New Delhi has been entrusted with a special study about the extent of evasion of Excise Duty in respect of 5 excisable commodities which are considered to be prone to evasion of Excise Duty. The study of Black Money has also been assigned to this Institute including examination of causes and conditions that give rise to and/or facilitate the generation of black money,

(b) and (c) The Institute has submitted its report in respect of two excisable commodities which is under consideration of the Government. The report of the Institute on the study of black money has not been received so far.

Enquiry Against Employees of Indian Overseas Bank, Calcutta

4725. SHRI D.M. PUTTE GOWDA : Will the Minister of FINANCE be pleased to state:

(a) whether the enquiries against eight employees of Indian Overseas Bank, Calcutta who had assaulted and manhandled certain officials of a Bank's branch at Calcutta are being delayed;

(b) if so, the reasons for delay in concluding the enquiries and to fix up charges against each of such employees of the bank at Calcutta;

(c) whether the management of IOB, Calcutta had suggested leniency against the said employees; and

(d) if so, the facts thereof and the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) Indian Overseas Bank has reported that six of its employees working in Calcutta were chargesheeted in December, 1982 for riotous conduct. The bank has further reported that in view of certain disturbed industrial relations situation obtaining in that region, it had not been possible for it to complete the disciplinary proceedings against the officers charge-sheeted.

(c) and (d) According to the Indian Overseas Bank its Calcutta Regional Office had not suggested any lenient treatment of the charge-sheeted employees.

Exemption of Drugs from Excise/Sales Tax as Recommended by National Development Council

4726. SHRI K.T. KOSALRAM : Will the Minister of FINANCE be pleased to state :

(a) whether the working group of the National Development Council has recommended that drugs should be exempt from excise duty, sales tax and that import duty on drug intermediates should be lower than that on bulk drugs; and

(b) if so, the action taken thereon so that the drug industry can lower its prices by about a fourth ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) (a) No such recommendation has been received.

(b) Question does not arise.

भासियर रेयन मिल में 15 जुलाई
1984 को हुए विस्फोट में जान
माल की हानि

4727. श्री निहाल सिंह : क्या बाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) ग्वालियर रेयन मिल में 15 जुलाई, 1984 को हुए विस्फोट में जाम माल का कितना नुकसान हुआ है और प्रत्येक मृतक/घायल कर्मचारी के परिवार को कितना वित्तीय सहायता दी गई है; और

(ख) मिल में विस्फोट के क्या कारण हैं और की गई जांच का ब्योरा क्या है ?

वाणिज्य मंत्रालय में और पूर्ति विभाग में राज्य मंत्री (श्री निहार रंजन लास्कर):

(क) और (ख) ऐसी सूचना मिली है कि ग्वालियर रेयन मिल में 15 जुलाई, 1984 को हुए विस्फोट में कोई जान हानि नहीं हुई है। जिन 29 कामगारों के घायल होने की सूचना मिली थी, उन्हें चिकित्सा देख-रेख प्रदान की गई।

मध्य प्रदेश सरकार ने पहले ही वायलरो के मुख्य निरीक्षक द्वारा जांच किये जाने के आदेश दे दिए हैं। रिपोर्ट तीन महीनों के अन्दर पेश की जानी है।

Cancellation of I.A. New Delhi-Srinagar flight on 13 July, 1984

4728. SHRI VIJAY KUMAR YADAV : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Indian Airlines flight from New Delhi to Srinagar on 13 July, 1984 was cancelled and resumed on 14 July, 1984; and

(b) if so, the reasons for canceling the flight ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHUR-SHEED ALAM KHAN) : (a) Yes, Sir.

(b) All flights operating to Srinagar on 13.7.1984 were cancelled as curfew

orders had been promulgated in Srinagar on that day.

सरकार द्वारा 1983-84 में खरीदी गई अफीम

4729. श्री चतुर्भुज : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने वर्ष 1983-84 के दौरान किसानों से कितनी (सही मात्रा) मात्रा में अफीम खरीदी और राजस्थान के कोटा भालावाड और चित्तोड़ क्षेत्रों के किसानों से कितनी (सही मात्रा) अफीम खरीदी; और

(ख) क्या विभिन्न राज्यों और जिलों में अफीम के कुल भार और उसे तोलने की पद्धतियों में अन्तर है, और यदि हाँ, तो वर्ष 1982-83 तथा वर्ष 1983-84 के दौरान अफीम कम के स्टॉक में कुल कितनी मात्रा में अफीम कम पाई और तत्संबंधी ब्योरा क्या है ?

वित्त मंत्रालय में राज्य मंत्री (श्री एस. एम. कृष्णा) : (क) सरकार को फसल वर्ष 1983-84 के दौरान 700 गाढ़ता वाली 5,57,464 किलोग्राम (अनन्तिम) अफीम प्राप्त हुई। उसी वर्ष के दौरान प्रश्न में निर्दिष्ट जिलों से 700 गाढ़ता वाली अफीम निम्नोक्त मात्रा में प्राप्त हुई :—

जिला	प्राप्त हुई अफीम की मात्रा (अनन्तिम) (किलोग्राम में)
कोटा	52,842.249
भालावाड	47,591.247
चित्तोड़गढ़	66,642.160